

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO THIRTEENTH REPORTS
(ENGLISH VERSION)**



Ninth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBER S⁹ BILLS AND RESOLUTIONS
(Ninth Lok Sabha)

FIRST REPORT
(Presented on 11-4-1990)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this First Report.

2. The Committee met on 9 April, 1990 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1990 (*Insertion of new article 31*) by Shri Sudhir Giri.
- (2) The Constitution (Amendment) Bill, 1990 (*Insertion of new articles 75A and 164A*) by Shri Shantilal Patel.
- (3) The Constitution (Amendment) Bill, 1990 (*Amendment of articles 341 and 342*) by Shri Ram Lal Rahi.
- (4) The Constitution (Amendment) Bill, 1990 (*Insertion of new article 15A, etc.*) by Shri Harish Rawat.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1990 (*Insertion of new article 31*) by Sudhir Giri.

The Bill seeks to insert new article 31 in the Constitution with a view to provide all citizens, who have attained the age of 18 years, the right to work and to get unemployment allowance for a period of ten years or till provided with a job whichever is earlier.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1990 (*Insertion of new articles 75A and 164A*) by Shri Shantilal Patel.

The Bill seeks to insert new articles 75A and 164A in the Constitution with a view to provide that during the period from the date of announcement of general elections to the House of the People or to the Legislative Assembly of a State, or from the date of dissolution of the House of the People or Legislative Assembly of a State, till the date of constitution of new House of the People or Legislative Assembly of a State, the Union Government or the Government of the State shall function as a caretaker Government and such Government shall not initiate new policies and any policy decision taken by such Government shall

be subject to ratification by the new House of the People or the Legislative Assembly of the State, as the case may be.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1990 (*Amendment of articles 341 and 342*) by Shri Ram Lal Rahi.

The Bill seeks to amend articles 341 and 342 of the Constitution with a view to provide that a person belonging to a caste or a tribe which has been specified as a Scheduled Caste/Scheduled Tribe in any State or Union territory, irrespective of his place of residence, shall be deemed to be belonging to a Scheduled Caste or Scheduled Tribe throughout the territory of India.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1990 (*Insertion of new article 15A, etc.*) by Shri Harish Rawat.

The Bill seeks to amend the Constitution with a view to provide work to all adult citizens or payment of unemployment allowance to them till they are provided with employment. It further provides for public assistance in case of old age, etc. and for educational facilities upto secondary school level.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to fifty-five Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Crop Insurance Scheme Bill, 1989 by Prof. N.G. Ranga.
- (2) The Constitution (Amendment) Bill, 1989 (*Substitution of new article for article 263*) by Shri Chitta Basu.
- (3) The Constitution (Amendment) Bill, 1989 (*Insertion of new Part XIA*) by Shri Chitta Basu.
- (4) The Newspapers (Price and Page) Bill, 1989 by Shri V.N. Gadgil.
- (5) The Agricultural Produce Prices Fixation Bill, 1989 by Shri Uttam Rathod.
- (6) The Constitution (Amendment) Bill, 1989 (*Amendment of article 324*) by Shri G.M. Banatwalla.
- (7) The Constitution (Amendment) Bill, 1989 (*Insertion of new article 16A*) by Shri G.M. Banatwalla.
- (8) The Infant Foods and Feeding Bottles (Regulation of Production, Supply and Distribution) Bill, 1990 by Shri Ram Naik.
- (9) The Married Women (Protection of Rights) Bill, 1990 by Shrimati Basavarajeswari.
- (10) The Banning of Sex Determination Tests Bill, 1990 by Shrimati Basavarajeswari.
- (11) The Domestic Workers (Conditions of Service) Bill, 1990 by Shri Harish Rawat.
- (12) The Ceiling on Wages Bill, 1990 by Shri Dharmesh Prasad Verma.

- (13) The Constitution (Amendment) Bill, 1990 (*Substitution of new article for article 263*) by Shri Dharmesh Prasad Verma.
- (14) The Constitution (Amendment) Bill, 1990 (*Insertion of new article 30A*) by Shri Dharmesh Prasad Verma.
- (15) The Disabled Persons (Rehabilitation and Welfare) Bill, 1990 by Shri Uttam Rathod.
- (16) The Constitution (Amendment) Bill, 1990 (*Insertion of new articles 281A and 281B*) by Shri Chitta Basu.
- (17) The Constitution (Amendment) Bill, 1990 (*Amendment of articles 200 and 201*) by Shri Chitta Basu.
- (18) The Agricultural Workers Bill, 1990 by Shri Chitta Basu.
- (19) The Agricultural Workers (Minimum Wages and Welfare) Bill, 1990 by Shri Dharmesh Prasad Verma.
- (20) The Agricultural Workers (Minimum Wages and Welfare) Bill, 1990 by Shri Satyagopal Misra.
- (21) The Backward Areas Development Board Bill, 1990 by Shri Yadendra Datt.
- (22) The Grains Board Bill, 1990 by Shri Yadendra Datt.
- (23) The Constitution (Amendment) Bill, 1990 (*Amendment of article 111*) by Shri K. Ramamurthy.
- (24) The Youth Bill, 1990 by Shri Hannan Mollah.

The Committee further recommend that all the remaining 31 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Sarvashri Sudhir Giri, Shantilal Patel, Ram Lal Rahi and Harish Rawat be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
9 April, 1990

19 Chaitra, 1912 (Saka)

SHIVRAJ V. PATIL,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Forest (Conservation) Amendment Bill, 1989 (<i>Amendment of sections 2 and 4</i>) by Shri Harish Rawat.	91 of 1989	B	1½ hours
2.	The Public and Private Schools (Abolition) Bill, 1989 by Prof. Saif-ud-Din Soz.	72 of 1989	B	1½ hours
3.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 1989 (<i>Amendment of the Schedule</i>) by Shri K.S. Chavda.	79 of 1989	B	1½ hours
4.	The Crop Insurance Scheme Bill, 1989 by Prof. N.G. Ranga.	86 of 1989	A	2 hours
5.	The Constitution (Amendment) Bill, 1989 (<i>Insertion of new article 19A</i>) by Shri Chitta Basu.	93 of 1989	B	1½ hours
6.	The Constitution (Amendment) Bill, 1989 (<i>Substitution of new article for article 263</i>) by Shri Chitta Basu.	75 of 1989	A	2 hours
7.	The Constitution (Amendment) Bill, 1989 (<i>Insertion of new Part XIA</i>) by Shri Chitta Basu.	92 of 1989	A	2 hours
8.	The Constitution (Amendment) Bill, 1989 (<i>Insertion of new article 16A</i>) by Shri Chitta Basu.	81 of 1989	B	1½ hours
9.	The Constitution (Amendment) Bill, 1989 (<i>Amendment of the Preamble, etc.</i>) by Shri Ram Naik.	82 of 1989	B	1½ hours
10.	The Constitution (Amendment) Bill, 1989 (<i>Insertion of new articles 23A, 23B and 23C</i>) by Shri Yamuna Prasad Shastri.	89 of 1989	B	1½ hours
11.	The Constitution (Amendment) Bill, 1989 (<i>Amendment of articles 84 and 173</i>) by Shri Mullappally Ramachandran.	87 of 1989	B	1½ hours
12.	The Newspapers (Price and Page) Bill, 1989 by Shri V.N. Gadgil.	90 of 1989	A	2 hours
13.	The High Court at Bombay (Establishment of a Permanent Bench at Pune) Bill, 1989 by Shri V.N. Gadgil.	78 of 1989	B	1½ hours

1	2	3	4	5
14.	The Constitution (Amendment) Bill, 1989 (<i>Amendment of article 81, etc.</i>) by Shri Harish Rawat.	73 of 1989	B	1½ hours
15.	The Constitution (Amendment) Bill, 1989 (<i>Insertion of new article 38A, etc.</i>) by Shri Harish Rawat.	74 of 1989	B	1½ hours
16.	The Agricultural Produce Prices Fixation Bill, 1989 by Shri Uttam Rathod.	76 of 1989	A	2 hours
17.	The Constitution (Amendment) Bill, 1989 (<i>Insertion of new article 16A, etc.</i>) by Shri G.M. Banatwalla.	88 of 1989	B	1½ hours
18.	The Indian Citizens Abroad (<i>Voting Right at Elections</i>) Bill, 1989 by Shri G.M. Banatwalla.	85 of 1989	B	1½ hours
19.	The Constitution (Amendment) Bill, 1989 (<i>Amendment of article 324</i>) by Shri G.M. Banatwalla.	77 of 1989	A	2 hours
20.	The Constitution (Amendment) Bill, 1989 (<i>Insertion of new article 16A</i>) by Shri G.M. Banatwalla.	80 of 1989	A	2 hours
21.	The Constitution (Amendment) Bill, 1990 (<i>Insertion of new article 15A, etc.</i>) by Shri Hannan Mollah.	6 of 1990	B	1½ hours
22.	The Infant Foods and Feeding Bottles (Regulation of Production, Supply and Distribution) Bill, 1990 by Shri Ram Naik.	10 of 1990	A	2 hours
23.	The Constitution (Amendment) Bill, 1990 (<i>Substitution of new Schedule for Eighth Schedule</i>) by Shri Bhogendra Jha.	3 of 1990	B	1½ hours
24.	The Constitution (Amendment) Bill, 1990 (<i>Substitution of new article for article 37</i>) by Shri Bhogendra Jha.	9 of 1990	B	1½ hours
25.	The Forest (Conservation) Amendment Bill, 1990 (<i>Amendment of section 2, etc.</i>) by Shri Hari Bhau Shankar Mahale.	8 of 1990	B	1½ hours
26.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of articles 310 and 311</i>) by Shri Saryagopal Misra.	2 of 1990	B	1½ hours
27.	The Constitution (Amendment) Bill, 1990 (<i>Insertion of new article 18A</i>) by Shri Saryagopal Misra.	7 of 1990	B	1½ hours

1	2	3	4	5
28.	The Married Women (Protection of Rights) Bill, 1990 by Shrimati Basavarajeswari.	18 of 1990.	A	2 hours
29.	The Widows' Welfare Bill, 1990 by Shrimati Basavarajeswari.	13 of 1990	B	1½ hours
30.	The Abolition of Begging Bill, 1990 by Shrimati Basavarajeswari.	15 of 1990	B	1½ hours
31.	The Banning of Sex Determination Tests Bill, 1990 by Shrimati Basavarajeswari.	11 of 1990	A	2 hours
32.	The Domestic Workers (Conditions of service) Bill, 1990 by Shri Hariash Rawat.	21 of 1990	A	2 hours
33.	The Ceiling on Wages Bill, 1990 by Shri Dharmesh Prasad Verma.	25 of 1990	A	2 hours
34.	The Constitution (Amendment) Bill, 1990 (<i>Substitution of new article for article 263</i>) by Shri Dharmesh Prasad Verma.	26 of 1990	A	2 hours
35.	The Constitution (Amendment) Bill, 1990 (<i>Insertion of new article 30A</i>) by Shri Dharmesh Prasad Verma.	24 of 1990	A	2 hours
36.	The Disabled Persons (Rehabilitation and Welfare) Bill, 1990 by Shri Uttam Rathod.	17 of 1990	A	2 hours
37.	The Constitution (Amendment) Bill, 1990 (<i>Insertion of new articles 281A and 281B</i>) by Shri Chitta Basu.	23 of 1990	A	2 hours
38.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of articles 200 and 201</i>) by Shri Chitta Basu.	28 of 1990	A	2 hours
39.	The Agricultural Workers Bill, 1990 by Shri Chitta Basu.	32 of 1990	A	2 hours
40.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of Eighth Schedule</i>) by Shri Chitta Basu.	20 of 1990	B	1½ hours
41.	The Agricultural Workers (Minimum Wages and Welfare) Bill, 1990 by Shri Dharmesh Prasad Verma.	27 of 1990	A	2 hours
42.	The Agricultural Workers (Minimum Wages and Welfare) Bill, 1990 by Shri Satyagopal Misra.	22 of 1990	A	2 hours
43.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of articles 81 and 82</i>) by Shri Bhajaman Behera.	30 of 1990	B	1½ hours

1	2	3	4	5
44.	The Payment of Unemployment Allowance Bill, 1989 by Prof. P.J. Kurien.	94 of 1989	B	1½ hours
45.	The Representation of the People (Amendment) Bill, 1989 (<i>Amendment of section 20</i>) by Prof. P.J. Kurien.	96 of 1989	B	1½ hours
46.	The Representation of the People (Amendment) Bill, 1989 (<i>Substitution of new section for section 77, etc.</i>) by Prof. P.J. Kurien.	95 of 1989	B	1½ hours
47.	The Backward Areas Development Board Bill, 1990 by Shri Yadvendra Datt.	4 of 1990	A	2 hours
48.	The Anti-Espionage Bill, 1990 by Shri Yadvendra Datt.	1 of 1990	B	1½ hours
49.	The Grains Board Bill, 1990 by Shri Yadvendra Datt.	5 of 1990	A	2 hours
50.	The Compulsory Military Training Bill, 1990 by Shri Uttam Rathod.	35 of 1990	B	1½ hours
51.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of articles 75 and 164</i>) by Shri K. Ramamurthy.	29 of 1990	B	1½ hours
52.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of article 111</i>) by Shri K. Ramamurthy.	41 of 1990	A	2 hours
53.	The Nationalised Banks (Loans Recovery Procedure) Bill, 1990 by Shri Mullappally Ramachandran.	44 of 1990	B	1½ hours
54.	The Employees' State Insurance (Amendment) Bill, 1990 (<i>Amendment of section 2, etc.</i>) by Shri S. Krishna Kumar.	43 of 1990	B	1½ hours
55.	The Youth Bill, 1990 by Shri Han-nan Mollah.	42 of 1990	A	2 hours